

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

LOK SABHA

**UNSTARRED QUESTION NO. 2205
(TO BE ANSWERED ON 20.12.2022)**

POWER OF TRAI

2205. MS. RAMYA HARIDAS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has any proposal to harmonise the regulatory powers of Telecom Regulatory Authority of India (TRAI) with the existing intellectual property laws including the Copyright Act;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has any proposal to revise the Cable TV Act;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has any policy proposal for animation, visual effects, gaming and comics; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (b): There is no proposal under consideration of the Government to harmonise the regulatory powers of the Telecom Regulatory Authority of India (TRAI) with the existing intellectual property laws including the Copyright Act.

(c) to (d): All the Acts administered by this Ministry including the Cable Television Networks (Regulation) Act, 1995 are continuously reviewed from time to time.

(e) to (f): An Animation, Visual Effects, Gaming and Comics (AVGC) Promotion Task Force was constituted by the Ministry of I&B on 8th April, 2022 with experts from across the Government and the industry for devising strategies of growth through targeted interventions for their respective areas, make recommendations in areas of policy, capacity building, infrastructure, finance & technology and ways for boosting employment opportunities for youth in AVGC sector in India and make it a global IP content hub.